

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'D': NEW DELHI

BEFORE SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER, AND
SHRI L.P. SAHU, ACCOUNTANT MEMBER,

ITA No. 2198/Del /2013
[A.Y : 2009-10]

Shri Kanti Kumar
Sai Chhaya, Jakhan
Johri Gaon, Dehradun

Vs.

The C.I.T
Dehradun

PAN : ADIPK 0552A
[Appellant]

[Respondent]

Date of Hearing : 31.03.2016
Date of Pronouncement: 31.03.2016

Appellant by : Shri G.S. GRewal, CA
Respondent by : Shri Ms. Sulekha Verma, CIT-DR

ORDER

PER CHANDRA MOHAN GARG, JUDICIAL MEMBER

This appeal filed by the Revenue is directed against the order dated 20.03.2013 of the ld. CIT, Dehradun for AY 2009-10.

2. At the outset of the opening of the hearing the ld. A.R. Shri G.S. Grewal has stated that assessee seeks permission to withdraw the appeal filed by the assessee against the order dated 20.03.2013 passed by the ld. CIT u/s 263 of the Income tax Act, 1961.

3. The ld. D.R. raised no serious objection.
4. In view of the above facts and circumstances, we dismiss this appeal filed by the assessee as withdrawn.
5. In the result, the appeal of the assessee stands dismissed as withdrawn.

The order is pronounced in the open court on 31.03.2016.

Sd/-

(L.P. SAHU)
ACCOUNTANT MEMBER

Sd/-

(C.M. GARG)
JUDICIAL MEMBER

Dated: 31st March, 2016

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi